

FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
MAJESTIC HOTELS LIMITED
OPERATING PARK PLAZA, HOTEL AT LUDHIANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Majestic Hotels Limited CIN: U55101PB1989PLC037667
2.	Address of the Registered Office	Majestic Park Plaza, Bhai Bala Chowk Ferozpur Road, Ludhiana, Punjab - 141002
3.	URL of website	https://majestichotel.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozpur Road, Ludhiana, Punjab -141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 banquets halls of different sizes, 3 restaurants, swimming pool, Spa, Gym and other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	166

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<p>Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process (“CIRP”) of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 (“Code”), are set out in the detailed Invitation for Expression of Interest.</p> <p>The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at [insert].</p> <p>Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM</p>
10.	Last date for receipt of expression of interest	17/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	22/07/2026
12.	Last date for submission of objections to provisional list	27/07/2026
13.	Date of issue of final list of prospective resolution applicants	01/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution	06/08/2026
15.	Last date for submission of resolution plans	05/09/2026
16.	Process email id to submit Expression of Interest	MAJESTICHOTELS.CIRP@GMAIL.COM

17.	[Details of the corporate debtor's registration status as MSME.]	NA
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Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab ,160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh

Date: 02.07.2026

**FORM G
INVITATION FOR EXPRESSION OF INTEREST**

**FOR
"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB**
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC837867
2. Address of the Registered Office	Majestic Park Plaza, Bhai Balu Chowk Ferozpur Road, Ludhiana, Pb.-141002
3. URL of website	https://majestichotel.lc2016.net/
4. Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Balu Chowk Ferozpur Road, Ludhiana, Pb.-141002
5. Installed capacity of main products/services	114 rooms (with 77 rooms being presently operational), along with 5 banquet halls of different sizes, 3 restaurants, swimming pool, Spa, Gym and other facilities.
6. Quantity and value of main products/services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7. Number of employees/workmen	166
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	"CIRP" of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest. The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at https://www.majestichotel.lc2016.net/ . Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM
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15. Last date for submission of Resolution Plans	05.09.2026
16. Process email id to submit Expression of Interest	MAJESTICHOTELS.CIRP@GMAIL.COM
17. [Details of the corporate debtor's registration status as MSME.]	N.A.

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sd/-
Mr. Krishan Vrind Jain
Resolution Professional

In the Matter of **Mis Majestic Hotels Limited**
Regn. No. IBB/PA-001/P-00234/2017-2018/10528
Registered Address: 1139, sector 82A, IT City, Block B,
Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055

Date:- 02.07.2026
Place: Chandigarh *
Registered Mobile No. 9417809490; +91-82332-81071

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 174(i) of the Companies Act, 2013 and rule 4(i) of the Companies (Authorised to Register) Rules, 2014)

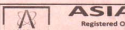
1. Notice is hereby given that in pursuance of sub-section (2) of section 356 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (ICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "Winstrux Global LLP (LLPINE: ACC-1726)" a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

- To engage in the business of acquiring, owning, maintaining, repairing, transporting, renting, and leasing a variety of cranes, including mobile cranes with various capacities to provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To provide a comprehensive selection of cranes for rent, including mobile cranes, all-terrain cranes, crawler cranes, and tower cranes, to meet the diverse lifting needs of our clients in the construction, industrial, and energy sectors.
 - To offer crane rental services along with certified crane operators, ensuring safe and efficient lifting operations for our customers.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at B-1, 221, DLF My Pad Studio Apartment, Vihaji Khandi, Gurgaon, Ludhiana, Uttar Pradesh, India, 226018.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (ICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

for and on behalf of
Winstrux Global LLP
Sd/-
1. **Ritesh Agarwal** (Designated Partner)
DIN: 07763894
2. **Mayank Mishra** (Designated Partner)
DIN: 95285330
Date : 02.07.2026 | Place : Ludhiana



Tel.: 1800 120 3699, E

NOTICE TO PHYSICAL SH AND DEMATEI

In continuation to our earlier newspaper p dated 30th January, 2026 ("SEBI Circular 5th February, 2026 to 4th February, 2027 prior to 1st April, 2019 and also for the tran to deficiencies in the documents/process). Accordingly, in compliance with the afores the Share Transfer Deed executed prior rejected / not attended due to deficiencies or before 04th February, 2027. It may be n dematerialized form after following due pr be under lock-in period of one year from th The Investor / Transferee may note that t securities have been transferred to Invest window.
Eligible investors/transferees are request requisite documents as stipulated in the S address: Bigshare Services Private Lim New Delhi-110019

Date : 1st July, 2026
Place: Noida

THIS IS A PUBLIC ANNOUNCEMENT AN INVITATION OR OFFER TO ACQU OR INDIRECTLY, OUTSIDE INDIA, IN CHAPTER IX OF THE SECURITIES AS AMENDED ("SEBI ICDR REGULA

COMPLETE S

Our Company was originally incorporat Act, vide certificate of incorporation di converted into a public limited comp December 19, 2025 and consequentl of name, consequent upon conversio Companies, Central Processing Cente

THE PROMOTERS OF OUR C

INITIAL PUBLIC OFFER OF UPTO 5% MANAGEMENT INDIA LIMITED ("OUI PREMIUM OF ₹ 10/- PER EQUITY SHA VALUE OF ₹ 10/- EACH FOR CASH A TO ₹ [●] LAKHS WILL BE RESERVED LESS THE MARKET MAKER RESERV PER EQUITY SHARE INCLUDING A SI "NET ISSUE", THE ISSUE AND THE I OF OUR COMPANY.

This Issue is being made through the "SCRR" read with Regulation 229 of s not more than 50.00% of the Net Issue that our Company in consultation with "Portion". One-third of the Anchor Inv Funds at or above the Anchor Invest Securities and Exchange Board of Indi Investor Portion shall be reserved in

Uno Minda Limited

(CIN: L74899DL1992PLC050333)
Registered Office: B-64/1, Wazirpur Industrial Area, Delhi-110052
Corp. Office: Village Nawada Fatehpur, P.O. Sikanderpur Badda,
Near IMT Manesar, Gurgaon (Haryana) - 122004,
Website: www.unominda.com, E-mail: investor@unominda.com
Tel.: +91 98102 38396



INFORMATION REGARDING 34th ANNUAL GENERAL MEETING ('AGM') OF UNO MINDA LIMITED

dated 20.12.1991 registered with Sub Registrar, Sirsa at Sr. No.2769 dated 20.12.1991 duly executed by Sh. Visakha Singh. The concern failed to repay the dues of the Corporation as per agreed terms & conditions and remained a chronic defaulter. To recover the outstanding dues, the Corporation has decided to proceed for attachment and sale of the mortgaged Collateral Security as per Law. It has come to notice that the original deed of additional security dated 20.12.1991 is not available in the records of the Corporation. The Corporation has obtained certified copy of Deed of Additional Security dated 20.12.1991 from Tehsil Office, Sirsa.

Notice is hereby given that anyone having the custody/possession of original Deed of Additional Security dated 20.12.1991 may deliver the same to the Corporation being its lawful mortgagee, in terms of Deed of Additional Security dated 20.12.1991 to avoid any further action in accordance with law. Notice is also given that anyone having objections to the title and ownership of the property viz agricultural land measuring 8 Kanals comprised in Sq.No.184 Killa No.11(8-0) situated in Village Biruwalla Gudha, Tehsil & District Sirsa together with building thereon owned by Sh. Visakha Singh S/o Sh. Jeeta Singh R/o Village Biruwalla Gudha, Tehsil & Distt. Sirsa and also the use of certified copy of Deed of Additional Security in lieu of the original, the written objections/claims of any kind with details/documents/reasons may be filed with the Corporation addressed to Assistant General Manager, Legal, Haryana Financial Corporation, 30 Bays Building (Ground Floor), Sector 17-C, Chandigarh (Phone No. 0172-2702755, E-Mail: hflegal@hfc.com) and/or Branch Manager, Haryana Financial Corporation, 23 (4 Bays), Sec. 32, Institutional Area, Gurugram (Phone No. 0124-2384818, 2384906, 2384833, E-Mail: hfmgurgaon@yahoo.co.in) within 15 days of publication of this notice failing which, it will be presumed that there is no objection/claim of any kind and the Corporation shall not be liable in any manner whatsoever.

PROH/1046/11/28/2027/46726/C/3114 Haryana Financial Corporation

आवेदन का महत्वपूर्ण तिथियाँ आरंभ माध्यम:-
प्रांशिक तिथि : 30.06.2026, अंतिम तिथि : 06.07.2026
 आवेदन का माध्यम : अभिभावक विभागीय वेबसाइट
harprathmik.gov.in पर उपलब्ध लिंक http://103.171.96.34/rte_admission/ के माध्यम से अपना आवेदन दर्ज कर सकते हैं।
 सहायता एवं संपर्क सूत्र : पोर्टल पर किसी प्रकार की तकनीकी समस्या के लिए विभाग की हेल्पलाईन नं. 0172-5049801 व ई-मेल rte.admission.hryedu@gmail.com पर संपर्क किया जा सकता है।

हस्ता./-
महानिदेशक मौलिक शिक्षा
हरियाणा पंचकूला।

PROH/1132/11/35/2027/46729/3114

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"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	MAJESTIC HOTELS LIMITED CIN: U55101PB1989PLC037667
2. Address of the Registered Office	Majestic Park Plaza, Sha Bala Chowk, Ferozpur Road, Ludhiana, Ph.-141002
3. URL of website	https://majestichotel.bc2016.net/
4. Details of place where majority of fixed assets are located	Majestic Park Plaza, Sha Bala Chowk, Ferozpur Road, Ludhiana, Ph.-141002
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24. Process email id to submit Expression of Interest	MAJESTICHOTELS.CIRP@GMAIL.COM
25. Details of the corporate debtor's registration status as MSME	N.A.

Note: The timelines as stated herein remain subject to modification / extension with the approval of the CoC.

Sr. Krishan Vind Jain
 Resolution Professional
 In the Matter of M/s Majestic Hotels Limited
 Regn. No. IBB/19A-01/IP-P06284/2017-18/10528
 Registered Address: 1139, Sector 82A, IT City, Block B,
 Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-140055
 Email for Correspondence: majestic-hotels.cirp@gmail.com
 Registered Mobile No. 9417009490, +91-8232-81070

Date: 02.07.2026
 Place: Chandigarh

Karnataka Bank Ltd.
 Your Family Bank. Across India.

Asset Recovery Management Branch
 8-B, First Floor, Rajendra Park,
 Pusa Road
 New Delhi-110 060

Phone : 011-40591567 (Ext.-231)
 E-Mail : delhiarm@kblkbank.com
 Website : www.karnatakabank.com
 CIN : L85110KA1924PLC0091128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 03.01.2024, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 01.08.2026, for recovery of Rs.1,45,42,841.25 [Rupees One Crore Forty Five Lakh Forty Two Thousand Six Hundred Forty One and Paise Twenty Five Paise Only] under (I) Rs.15,16,743.25 under PSTL A/c No.4527001800026501 along with future interest from 01.12.2022 (II) Rs.97,53,545.00 under PSTL A/c No.4527001800033201 along with future interest from 24.11.2022, (III) Rs.21,87,943.00 under PSTL A/c No.4527001800033091 along with future interest from 24.10.2022 (iv) Rs.10,74,410.00 under PSTL A/c No.4527001800036801 along with future interest from 01.12.2022, plus cost, due to the Karnataka Bank Ltd, Ludhiana, Sons Complex G T Road, Milerganj, Ludhiana- 141003, the Secured creditor from (1) M/s Ojaswani Textile Mills, Represented by its Proprietrix, Mrs. Rekha Grover, Situated at Plot No.4812, Street No. 10, Janakpuri, Ludhiana-141001, Punjab, (2) Mrs. Rekha Grover W/o Mr. Sushil Kumar Grover (3) Mr. Sushil Kumar Grover S/o Mr. Bhagwan Das, Both No. (2) & (3) are residing at House No.4812, Street No.10, Janakpuri, Ludhiana-141001 being borrowers/ guarantors/co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of Residential Property, measuring 175 square yards, bearing MC No. B-X001-4812, situated at Street No. Zero comprised of Khasra No. 1658/1435-796-65, Khata No.925/1243, 897/1187 as per [jambani] for the year 1999-2000 of revenue estate of Dholewal, Hadbast No.174, Janakpuri, Dholewal Village, Ludhiana district, Punjab, Belonging to Mrs. Rekha Grover.

Boundaries: East : Vinod Kumar 20'9" West : Street 20' Wide 20'9" North : Mr. Kishan Singh 76'0" South : Mr. Mahinder Singh (Common Wall) 76'0"

Reserve Price / Upset Price below which the property may not be sold: Rs.78,18,000.00 (Rupees Seventy Eight Lakh Eighteen Thousand only)

Earnest money to be deposited/ tendered: Rs.7,81,800.00 (Rupees Seven Lakh Eighty One Thousand Eight Hundred Only)

The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).
(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.com under the head "Mega E-Auction on 01.08.2026".
 The E-auction will be conducted through portal <https://bankauctions.in/> on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://bankauctions.in/> and get the user ID and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s A4osure, 605A, 6th Floor, Malviya Nagar, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile 8142000809, E-mail: info@bankauctions.in.

Place : Ludhiana Sd/- For Karnataka Bank Ltd
 Date : 01.07.2026 Chief Manager & Authorised Officer

The Tribune Dt. 02.07.2026

अलवर जिला दुग्ध उत्पादक सहकारी संघ लि. अलवर
ISO 22000:2018 & GMP CERTIFIED ORGANIZATION
Alwar Zila Dugdh Utpadak Sahakari Sangh Ltd., Alwar (Raj.)
 क्रमांक: 340/80/एच/सिमा/2024/16831-39 ई-निविदा नमूना दिनांक:-04.07.2026
 अलवर जिला दुग्ध उत्पादक सहकारी संघ लि., अलवर में जिला अलवर में दूध का एक नया
 लान्गिन निविदा http://eproc.rajasthan.gov.in, वेबसाइट पर आपकी की जाते हैं।
 निविदा की विस्तृत शर्तों/अवसरों के लिए सहयोगी दिनांक प्रत्येक की जानकारी वेबसाइट
 www.sppp.rajasthan.gov.in (UBN-CDP2627SLRC000516) पर देखी जा सकती है।
 (एलओ कृपाया विचार) प्रत्येक अवसर

SRF LTD.
 Unit Nos. 236 & 237, 2nd Floor DLF Galleria, Mayap Phase Noida Link Road,
 Mayur Vihar, Phase I Extension New Delhi, Delhi - 110091, India

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following share certificate(s) issued by SRF LTD ("the Company") are stated to have been lost or misplaced, and the registered share holder(s) applied for the issue of duplicate share certificate(s).

Registered Share Holder(s)	Folio No.	Equity Shares	Certificate No.(s)	Distinctive No.(s)
LL DINESHWAR NATH NIGAM	D 0002171	816 & FV 10/-	1137419	296326450-296327265

Kindly note that if no objection from any person is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s). Entitlement letter to the shareholder(s) listed above, and no further claim will be entertained from any other person(s).

[Place] [Date]
 NEW DELHI 06.07.2026

CLAIMANT-
 USHA NIGAM

CORRIGENDUM TO FORM G (INVITATION FOR EXPRESSION OF INTEREST)

under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 02.07.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Majestic Hotels Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

The Form G published on 02.07.2026, at Serial Nos. 6 and 9, the following text:

"The detailed Invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at [insert]"

shall be read as:

"The detailed Invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at <https://majestichotel.lbc2016.net/>."

Accordingly, the relevant portion of Serial Nos. 6 and 9 shall read as follows:

Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest.

The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at <https://majestichotel.lbc2016.net/>.

Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM

Sd/-
Mr. Krishan Vind Jain
 Resolution Professional
 In the Matter of M/s Majestic Hotels Limited
 Regn. No. IBBI/PA-001/PV-P09284/2017-2018/10528
 Registered Address: 1139, sector 52A, IT City, Block B,
 Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055
 Email for Correspondence: majestichotels.cirp@gmail.com
 Date: 05.07.2026
 Place: Chandigarh
 Registered Mobile No. 9417009490, +91-62832-81078

HERO HOUSING FINANCE LIMITED
 Contact Address: Plot bearing No. 1, First Floor, Ganga Nagar, Ghaziabad, Uttar Pradesh, 201002.
 Regd. Office: 99, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.
 Pk: 011 48267900, Toll Free No: 1800 212 8800, Email: customer.care@herofin.com
 Website: www.herohousingfinance.com | CIN: 085192D3019AC30148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(1)(c) read with rule 8(1) of the Security Interest Enforcement Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (f) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Debtor(s)/ Legal Heir(s)/Relative(s)	Date of Demand Notice/Amount as per Demand Notice	Date of Possession (Constructive - If available)
------------------	--	---	--

REGD. AD/DASTI/NOTIFICATION/BEAT OF DRUMS & SAHAKARI NOTICE BOARD OF DRT SALE PROCLAMATION
OFFICE OF THE RECOVERY OFFICER-1 DEBTS RECOVERY TRIBUNAL-1, MUMBAI
 2nd FLOOR, TELEPHONE BHAVAN, STRAND ROAD, COLABA MARKET, COLABA, MUMBAI-400 005
 R.P. No. 161 of 2023 DATED: 02.07.2026

EXH. NO. 303

CORRIGENDUM TO THE PROCLAMATION OF SALE DATED 12.06.2026 PUBLISHED ON 14.06.2026 IN MUMBAI EDITION OF THE FREE PRESS JOURNAL AND THE NAVSHAKTI AND IN DELHI EDITION OF THE FINANCIAL EXPRESS AND THE JANSATTA IN RESPECT OF THE E-AUCTION SALE WHICH WAS SCHEDULED ON 02.07.2026

IOB BANK LTDCertificate holder
 OBIAN'S CONNOISSEURS OF ART PVT. LTD. & ORS.Certificate Debtors

The Sale Proclamation dated 12.06.2026 as published on 14.06.2026 in the said newspapers vide which sale was scheduled to be held on 02.07.2026 in the above-mentioned matter stands deferred as per following program:
 Date of E-Auction: 27.07.2026
 Last date for submission of bids: 24.07.2026
 Date of inspection: 17.07.2026

The rest of the contents of the Sale Proclamation/Public Notice of Sale dated 12.06.2026 as published on 14.06.2026 for the said sale would remain unchanged save and except to the extent stated hereinabove.

Given under my hand and seal of this Tribunal at Mumbai on this 2nd day of July, 2026.
 (MAHESH KUMAR)
 RECOVERY OFFICER DRT-1, MUMBAI

pnb punjab national bank
 ...the name you can BANK IN

POSSESSION NOTICE (Under Rule 8(1) of Sec

Whereas, the undersigned being the Authorized officer of the PUNJAB NATI and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(1)(c) read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to it taken possession of the property described herein below in exercise of powers the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in all properties and any dealings with the property will be subject to the charge of the borrower's attentions is invited to provisions of sub-section (f) of section 13 of properties where possession had been taken is as follows:

Sr. No.	Name of the Borrower/Guarantor/ Mortgagee Name	Description of the Pr (Movable/Immov)
1	Sh. Shiva Singh s/o Sh. Ajit Singh (Borrower) & Sh. Ram Kumar Singh s/o Sh. Jaswant Singh (Guarantor & Mortgagee)	Equipable of Mortgage Property Situated at Ht Indraprasth Colony, Ashiyana Yojna, Kanth Road, Area 144.45 sq. mtrs., (In the name of Sh. Ram H Registered in Bahi No. 01, Zild No-5236 at Pages 27.11.2006 in the office of Sub Registrar -II, Morad 09 South: Plot No: 07 East: Road 4 Meter Wide
2	M/s Shatakashi Auto India Private Limited, (Borrower's Firm & Mortgagee) Sh. Ankit Miglani s/o Sh. Ashok Kumar Miglani (Director & Guarantor) & Sh. Manik Miglani s/o Sh. Ashok Kumar Miglani (Director & Guarantor)	Entire Plant, Machinery, equipment & shed and created out of Bank finance (Present & Future), EM of IP of Commercial Land & Building Situate Prabhkar Market, Andar Chungi Rampur Road, Masu Registered in Bahi No. 1, Zild No: 12551, Mag 11.04.2016, SRO-1, Moradabad, (In the name of M of Sh. Raksh Gupta On the South by: Rampur Property EM of IP of Commercial Land & Building Situate Road, Mauza - Shora Govind, Moradabad, (UP), Dated 11.04.2016, SRO-1, Moradabad, (In the name by: Plot of Sh. Raksh Gupta On the South by: 1 Other's Property

Date - 04.07.2026 Place - Moradabad

HDFC BANK BRANCH OFFICE : Hindustan
HDFC Bank Limited E-A

The Authorized Officer HDFC Bank Limited (erstwhile HDFC Limited) having Mumbai vide order dated 17th March 2023) (HDFC) issues E-Auction Sale Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (f) of the Notice is hereby given to the public in general and in particular to the Borrower in Column (C) mortgaged/charged to the Secured Creditor, the constructive Bank Limited Secured Creditor, will be sold on "As is where is", "As is what is" Notice is hereby given to Borrower / Mortgagor(s) / legal heirs, legal repre

CORRIGENDUM TO FORM G (INVITATION FOR EXPRESSION OF INTEREST)

under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 02.07.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Majestic Hotels Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

In the Form G published on 02.07.2026, at Serial Nos. 8 and 9, the following text: "The detailed invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at [insert]" shall be read as:

"The detailed invitation for Expression of Interest containing these details is available on the website of the Corporate Debtor and can be accessed at <https://majestichotels.lbc2016.net/>."

Accordingly, the relevant portion of Serial Nos. 8 and 9 shall read as follows: Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the CD, including the eligibility criteria for prospective resolution applicants (as approved by the CoC under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest.

The detailed Invitation for Expression of Interest containing these details, is available on the website of the CD and can be accessed at <https://majestichotels.lbc2016.net/>. Any other details may be sought by sending a request to the Resolution Professional at: MAJESTICHOTELS.CIRP@GMAIL.COM

Mr. Krishan Wind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IB681PA-001/1P-PO02542017-2018/10528
Registered Address: 1138, sector 82A, IT City, Block B,
Behind WTC, Sahzadwa Ajit Singh Nagar, Punjab-160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91-62332-81078

HDFC BANK

Registered Office: HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai 400 013.
Branch Office: Plot No. 1120 1st Floor, Main Road, Amritsar-143001.

POSSESSION NOTICE APPENDIX IV (RULE 81)

(As per Appendix IV read with rule 81 of the Security Interest Enforcement Rules, 2002) Whereas, the undersigned being the authorized officer of the HDFC Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 29-09-2025 calling upon the borrower(s) 1) Sahota Home Decors Through Prop. Ravi Kumar Gop Vijay Kumar H.No. 32, Gali No. 2, Guru Nanak Pura, Dasthesh Nagar, Ward No. 73, Kot Khalsa, Amritsar 2) Ravi Kumar Gop Vijay Kumar H.No. 32, Gali No. 2, Guru Nanak Pura, Dasthesh Nagar, Ward No. 73, Kot Khalsa, Amritsar 3) Deepak Kumar S/o Narain Singh H.No. 12, Old No. 2, Guru Nanak Pura, Dasthesh Nagar, Ward No. 73, Kot Khalsa, Amritsar 4) Late Shamu Dwan Chaud 110, Dasthesh Nagar, Ward No. 73, Kot Khalsa, Amritsar 5) Presenting Through Her Legal Heir H.No. 12, Gali No. 2, Guru Nanak Pura, Dasthesh Nagar, Ward No. 73, Near Holy City School, Kot Khalsa, Amritsar (Borrower, Co Borrower & Mortgagor) to pay the amount mentioned in the notice Rs.46.69.714/- (Rupees Forty Six Lakhs & Sixty-Nine Thousand Seven Hundred and Fourteen Only) within 90 days from the date of receipt of the said notice. The borrower(s) having failed to pay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of the Act read with rule 5 of the Security Interest (Enforcement) Rules, 2002 on this 03-07-2026. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of HDFC Bank Ltd. for an amount Rs.46,69,714/- (Rupees Forty-Six Lakhs Sixty-Nine Thousand Seven Hundred and Fourteen Only) and interest thereon to be paid to the undersigned as and when due, as per account paid, if any. The borrower's attention is invited to provisions of sub-section (3) of section 13 of the Act in respect of the available, to release the security assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Address of the Property/ Assets Details	Demer Name	Type of Property
38/ out of property lot measuring 400 Sq. Yards Khata No. 3103277, 3109228, 3109206, 3109208, 3109209, 3109210, 3109211, 3109212, 3109213, 3109214, 3109215, 3109216, 3109217, 3109218, 3109219, 3109220, 3109221, 3109222, 3109223, 3109224, 3109225, 3109226, 3109227, 3109228, 3109229, 3109230, 3109231, 3109232, 3109233, 3109234, 3109235, 3109236, 3109237, 3109238, 3109239, 3109240, 3109241, 3109242, 3109243, 3109244, 3109245, 3109246, 3109247, 3109248, 3109249, 3109250, 3109251, 3109252, 3109253, 3109254, 3109255, 3109256, 3109257, 3109258, 3109259, 3109260, 3109261, 3109262, 3109263, 3109264, 3109265, 3109266, 3109267, 3109268, 3109269, 3109270, 3109271, 3109272, 3109273, 3109274, 3109275, 3109276, 3109277, 3109278, 3109279, 3109280, 3109281, 3109282, 3109283, 3109284, 3109285, 3109286, 3109287, 3109288, 3109289, 3109290, 3109291, 3109292, 3109293, 3109294, 3109295, 3109296, 3109297, 3109298, 3109299, 3109300, 3109301, 3109302, 3109303, 3109304, 3109305, 3109306, 3109307, 3109308, 3109309, 3109310, 3109311, 3109312, 3109313, 3109314, 3109315, 3109316, 3109317, 3109318, 3109319, 3109320, 3109321, 3109322, 3109323, 3109324, 3109325, 3109326, 3109327, 3109328, 3109329, 3109330, 3109331, 3109332, 3109333, 3109334, 3109335, 3109336, 3109337, 3109338, 3109339, 3109340, 3109341, 3109342, 3109343, 3109344, 3109345, 3109346, 3109347, 3109348, 3109349, 3109350, 3109351, 3109352, 3109353, 3109354, 3109355, 3109356, 3109357, 3109358, 3109359, 3109360, 3109361, 3109362, 3109363, 3109364, 3109365, 3109366, 3109367, 3109368, 3109369, 3109370, 3109371, 3109372, 3109373, 3109374, 3109375, 3109376, 3109377, 3109378, 3109379, 3109380, 3109381, 3109382, 3109383, 3109384, 3109385, 3109386, 3109387, 3109388, 3109389, 3109390, 3109391, 3109392, 3109393, 3109394, 3109395, 3109396, 3109397, 3109398, 3109399, 3109400, 3109401, 3109402, 3109403, 3109404, 3109405, 3109406, 3109407, 3109408, 3109409, 3109410, 3109411, 3109412, 3109413, 3109414, 3109415, 3109416, 3109417, 3109418, 3109419, 3109420, 3109421, 3109422, 3109423, 3109424, 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3109869, 3109870, 3109871, 3109872, 3109873, 3109874, 3109875, 3109876, 3109877, 3109878, 3109879, 3109880, 3109881, 3109882, 3109883, 3109884, 3109885, 3109886, 3109887, 3109888, 3109889, 3109890, 3109891, 3109892, 3109893, 3109894, 3109895, 3109896, 3109897, 3109898, 3109899, 3109900, 3109901, 3109902, 3109903, 3109904, 3109905, 3109906, 3109907, 3109908, 3109909, 3109910, 3109911, 3109912, 3109913, 3109914, 3109915, 3109916, 3109917, 3109918, 3109919, 3109920, 3109921, 3109922, 3109923, 3109924, 3109925, 3109926, 3109927, 3109928, 3109929, 3109930, 3109931, 3109932, 3109933, 3109934, 3109935, 3109936, 3109937, 3109938, 3109939, 3109940, 3109941, 3109942, 3109943, 3109944, 3109945, 3109946, 3109947, 3109948, 3109949, 3109950, 3109951, 3109952, 3109953, 3109954, 3109955, 3109956, 3109957, 3109958, 3109959, 3109960, 3109961, 3109962, 3109963, 3109964, 3109965, 3109966, 3109967, 3109968, 3109969, 3109970, 3109971, 3109972, 3109973, 3109974, 3109975, 3109976, 3109977, 3109978, 3109979, 3109980, 3109981, 3109982, 3109983, 3109984, 3109985, 3109986, 3109987, 3109988, 3109989, 3109990, 3109991, 3109992, 3109993, 3109994, 3109995, 3109996, 3109997, 3109998, 3109999, 3110000	Deepak Kumar S/o Nishinam Singh and Smt. Dimple Kumari	Commercial

Date: 03-07-2026, Place: Amritsar. Authorised Officer, HDFC Bank Ltd.

Karnataka Bank Ltd.
Your Family Bank. Across India.

Asset Recovery Management Branch
8-B, First Floor, Rajendra Park
Pusa Road
New Delhi - 110060
Phone : 011-40591567/Ext-2511
E-Mail : delhiarm@kik.bank.in
Website : www.karnatakabank.com
CIN : L6510KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 3(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged charged to the secured Creditors, the Physical Possession of which has been taken by the Authorised Officer of the Secured Creditors on 25.07.2024, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 01.08.2026, for recovery of aggregate amount being

Leopard dies of viral illness in Kalesar National Park

SHIV KUMAR SHARMA
TRIBUNE NEWS SERVICE

YAMUNANAGAR, JULY 4
A seven-month-old male leopard died after battling illness. Preliminary post-mortem findings indicate that the feline was suffering from Canine Distemper Virus (CDV), a highly contagious viral disease that affects wild carnivores.

According to information, the sick leopard was rescued by the team of Wildlife Department from Kalesar National Park, close to Sahzadwala village of Yamunanagar district on June 29, but died on way to the hospital.

Later, it was taken to Chaudhary Surinder Singh Elephant Rehabilitation Centre in Ban Santour for the postmortem, which was con-

ducted by a team under guidance of senior veterinary expert, Dr Sukhbir Nain on June 30.

Dr Sukhbir Nain said the preliminary examination revealed severe damage to the leopard's liver, heart, kidney and intestines. "Internal bleeding was also found in the intestines, along with serious complications affecting the respiratory system. The symptoms suggest infection with CDV," Nain said.

After postmortem, the cremation was carried out at Elephant Rescue Center as per the prescribed protocol to prevent any risk of infection.

The samples of viscera have been sent to a laboratory for detailed analysis to confirm the exact cause of death.

SURVEILLANCE INTENSIFIED

Canine Distemper Virus (CDV) is a highly contagious disease. It primarily targets dogs and spreads primarily through inhaling airborne droplets of infected animals or by sharing contaminated food and water.

It attacks the respiratory, gastrointestinal and nervous systems of carnivores.

As per senior veterinary expert, Dr Sukhbir Nain, the seven-month-old leopard might have eaten a dog suffering from CDV and died.

The Wildlife department has intensified surveillance in and around Kalesar National Park following the incident.



Form No. 3 (See Regulation 13(1)(a))
Ground Floor, SCO 33-34-35, Sector 17-A, Chandigarh - 160017
Case No.: OA/1476/2025

Summons under sub-section (4) of section 19 of the Act, read with sub-section 1(a) of the Debt Recovery Tribunal (Procedure) Rules, 1993. (Ex. No.: 3274)
HDFC BANK

MS BALAJI LOGISTICS AND OTHERS
To: (i) Smt. Pratima Tiewel W/o Vinay Kumar Tiewel D/o Sh. Dosh Raj Shukta R/o No. 800XX, 212/1/60, Sireel No. 2, Lohara Luchhiana, Punjab-541016.

SUMMONS
WHEREAS, On 14/06/2025 was listed before Hon'ble Presiding Officer/Registrar on 16/06/2025 WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 8529674.44/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other properties and properties disclosed under serial number

